

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 22.02.2018 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (CAA) No.108/230/HDB/2017
NAME OF THE COMPANY	Neuland Laboratories Limited
NAME OF THE PETITIONER(S)	Neuland Laboratories Limited
NAME OF THE RESPONDENT(S)	
UNDER SECTION	230-232

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Y. Suryanarayana	Counsel for Petitioner	Surya corporate lawyer@gmail.com 9849866536	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Heard Shri Y. Suryanarayana, Ld. Counsel for the Petitioner.

In view of Hon'ble NCLAT order dated 21.12.2017 in the matter of Wiki Kids Limited and Avantel Limited, the Ld. Counsel is directed to justify the proposed scheme of Amalgamation and Arrangement, since in the instant case also major economic benefit flows only to few shareholders/promoters/Directors of the Transferor and Transferee Company. Post the case on 14.03.2018.



Member (T)



Member (J)